

We have considered the prayer made by the applicant. We are of the opinion that there is no just ground for stay of the proceedings of the present case. It is however open to the applicant to either amend the ^{application} ~~petition~~ or file a fresh ~~petition~~ ^{application} for the fresh cause of action.

The case shall remain on stand.

(C.
(P.C. JAIN)
Member A

~~DRAGRAH~~
(D.K. AGGARWAL)
Member B

818190

OA 684/90

Note for the present for the applicant. Due to repeated calls. It is 4.05 PM. The application is dismissed for want of presentation without any order as to cost.

(C.
(P.C. JAIN)
Member

~~DRAGRAH~~
(D.K. AGGARWAL)
Member